

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2023

With IAs No. 79/2023, 86/2024 & 87/2024

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Anand K. Ganesan, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Parth Bhalla, Advocate, GUVNL
Shri Vipul Lathiya, GUVNL
Shri Kishan Vadodariya, GUVNL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the same was adjourned.

2. The matter shall be listed for hearing at **2:30 p.m.** on **18.10.2024** along with Petition No. 92/MP/2023.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

